

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH – COURT NO. 1

Central Excise Appeal No. 351 of 2009

(Arising out of Order-in-Appeal No.91/2009 dated 13.03.2009 passed by the Commissioner
of Central Excise, Mangalore)

AND

Central Excise Appeal No. 1115 of 2009

(Arising out of Order-in-Appeal No.395/2009 dated 09.10.2009 passed by the Commissioner
of Central Excise, Mangalore)

**M/s. Pyramid Timber Associates Pvt
Ltd**

Sy No.193/2 & 194, Hunsur Road, Yelwal,
Belvadi Indl Area, Mysore

....Appellant

VERSUS

**Commissioner Of Central Excise,
Customs And Service Tax Mysore**

S1-S2...Vinaya Marga,
Siddhartha Nagar,
Mysore - 570011
Karnataka

....Respondent

APPEARANCE:

Mr. M.S.Nagaraja, Advocate for the appellant
No.1010, 2nd Floor,
Above Corp.Bank, 26th Main, 4th T Block, Jayanagar
Bangalore - 560 041
Karnataka

Shri Gopa Kumar, Joint Commissioner, Authorized Representative for the
Respondent

**CORAM: HON'BLE MR. S.S. GARG, JUDICIAL MEMBER
HON'BLE MR. P.ANJANI KUMAR, TECHNICAL MEMBER**

FINAL ORDER NO. 21258 & 21260/2019

DATE OF HEARING: 19th December, 2019
DATE OF DECISION: 19th December, 2019

Per: AS PER BENCH

Learned Counsel for the appellants submit that the appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the discharge certificate, both the appeals are dismissed as deemed to be withdrawn.

(Dictated and pronounced in open court 19th December, 2019)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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